


**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI – MEMBER JUDICIAL**

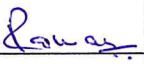
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.08.2018 AT 10.30 AM**

TRANSFER PETITION NO.	TP (PB)/81/388B/HDB/2017
COMPANY PETITION/APPLICATION NO.	CA No. 132of 2017 in CP No. 03/2014
NAME OF THE COMPANY	Deccan Holdings Limited
NAME OF THE PETITIONER(S)	SFIO
NAME OF THE RESPONDENT(S)	Deccan Holdings Limited & Others
UNDER SECTION	388B

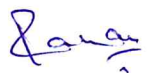
**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Namavazapu Rajeshwar Rao	CGC	nrraolawyer@gmail.com 9948094769	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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V. K.V. Raman &  
V. Madhava Reddy } R30 Adv




P. Anil Kulkarni Rep Mr. Abol-Dhin Adv 9885314234



AMIR BAVANI } For DCHL - Adv 8125484878  
NAVEENI JAIN



Dhir & Dhir Associates

C. Blueprint  
o/o. R. Raghu andan Rao - R13 - Adv - 996662805 - 

S. Rahul - R41 Adv



**ORDER**

Mr. Rajeswara Rao, advocate for petitioner company is present.  
Counsel for Respondents is also present.

It is reported that CIRP is pending against the 1<sup>st</sup> Respondent Company.  
Counsel should clarify on it on the next hearing date whether it can be proceeded  
against Deccan Holdings Limited.  
List the matter on 04.09.2018.